
(2021) 02 ATPMLA CK 0017

In the Appellate Tribunal Under Prevention Of Money Laundering Act

Case No : MP-PMLA-6636/KOL/2019, 8134/KOL/2021, FPA-PMLA-3332/KOL/2019

Enforcement Directorate, Kolkata Through Assistant Director APPELLANT

Vs

M/S. Shree Ganesh Jewellery House Ltd. & Ors RESPONDENT

Date of Decision : 15-02-2021

Acts Referred:

Citation : (2021) 02 ATPMLA CK 0017

Hon'ble Judges : G. C. Mishra, Acting Chairman

Bench : Single Bench

Advocate : N.K. Matta, Pratiksha Sharma, S.A. Saud, Arun Ku. Aggarwal, Alok Kumar, Neeraj Grover

Judgement

G. C. Mishra, Acting Chairman

Sh. S.A. Saud, Id. counsel for the respondent no. 2, during the course of hearing, submitted that in the matter of FMAT 36/2001 (CAN 1/2021)

pending before the Honâ??ble High Court of Calcutta, the argument is part heard and has been adjourned to 24th February, 2021 for further hearing.

It is contended by the Id. counsel for the respondent no. 2 that the matter is still under the seisin of the Honâ??ble High Court of Calcutta so, the

appeal may be taken up after 24th February, 2021.

The Id. counsel for the corporation bank submitted that in the previous order dated 03rd February, 2021 there was no mention of the details of the case

filed by the respondent no. 2 and pending before Honâ??ble High Court of Calcutta as a result of which the bank could not move the Honâ??ble

High Court of Calcutta and participate in the proceedings.

On this, the Id. counsel for the respondent no. 2 submitted that all the parties herein have been made parties before the Honâ??ble High Court, the Id.

counsel for the bank may contact the concerned office of the bank.

The attention of the Id. counsel for the bank is drawn to the last order dated 03.02.2021 passed by this Tribunal. In the second para of the said order

the case no. and interim application no. have been clearly mentioned. The Id. counsel should have read the entire order dated 03.02.2021 before

making any such submission.

With the consent of the parties, list the matter on 26th February, 2021 at the end of the board. The matter would be taken up at 12.00 pm.